

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 3
C.P. (IB)/100(CH)2024

IN THE MATTER OF:
Beant Pal Singh

...Petitioner-Operational Creditor

Versus

Atlas Cycles (Haryana) Limited

...Respondent-Corporate Debtor

Under Section: 9, IBC 2016

Order delivered on 29.04.2024

CORAM:
SHRI. SATYA RANJAN PRASAD,
HON'BLE MEMBER (T)

SHRI. P.S.N. PRASAD,
HON'BLE MEMBER (J)

PRESENT:

For the Petitioner : Mr. Shubham Gupta, Advocate.

ORDER

This is an application under Section 9 of IB Code read with Rule 6 of IB (Application to Adjudicating Authority) Rules 2016. We have heard the submissions made by the learned counsel for the Petitioner. The learned counsel for the Petitioner has apprised this Adjudicating Authority that petitioner is a partnership firm and the counsel has also submitted that he will ascertain whether it is a registered partnership firm or unregistered within three days and if the firm is registered he will file a copy of the Registration Certificate. The learned counsel for the petitioner is directed to file a short note along with the legal decisions, if any, in the matter. Post this matter after a week.

List on 07.05.2024.

Sd/-
(SATYA RANJAN PRASAD)
HON'BLE MEMBER (T)

Sd/-
(DR. P.S.N. PRASAD)
HON'BLE MEMBER (J)